

ITEM NO.34

COURT NO.2

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 3607/2016

PEOPLES UNION FOR CIVIL LIBERTIES (PUCL) & ANR. Appellant(s)

VERSUS

THE STATE OF NAGALAND & ORS. Respondent(s)

([FOR REPORTING COMPLIANCE])

IA D. NO. 30487/2023-SEEKING PERMISSION TO BRING ON RECORD
SUBSEQUENT DEVELOPMENT ON BEHALF OF RR. 3)

Date : 13-02-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Mudgha, Adv.
Mr. Satya Mitra, AOR

For Respondent(s) Mr. K N Balgopal, Sr. Adv./Adv. Gen.
Ms. K. Enatoli Sema, AOR
Ms. Limayinla Jamir, Adv.
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.

Ms. Pinky Behera, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have perused the affidavit filed by the State of Nagaland pointing out some resistance to the Legislative Assembly elections earlier which issue has been sorted out. We do not, however, appreciate

the stand sought to be taken in para 5 where a picture is sought to be painted of threat and violence. Local elections with reservations of women cannot be postponed under such threats. The elections have to be held.

We also have a separate I.A. D. NO. 30487/2023 filed by the State Election Commission which has given two options as the Schedule of programme for holding the elections at page 50 of the application. Learned Advocate General submits that he has obtained instructions and Option I is acceptable. The State Election Commission to proceed in accordance with option No. I and notify the elections.

IA D. NO. 30487/2023 stands disposed of.

List for directions on 14.03.2023 by which date Election Commission will place on record the official notification.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)